

जुटा ली है। उत्पादन आधार को सुदृढ़ बनाने में उबार अथवा त नीति भी महत्वपूर्ण कारक है। यदि प्रतिनिधिमण्डल के नेता का अनुमान पूरा हो जाता है तो बर्मा को इस समय जो 2 करोड़ ६० का इजोनियरी माल का निर्यात किया जा रहा है उसका स्तर बढ़कर लगभग 10 करोड़ रुपये हो जायेगा।

Lapses and Improprieties Committed by Bombay Branch of Central Bank of India in regard to credit to Kohinoor Mills

2832. SHRI D. B. PATIL:
SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have asked the Reserve Bank of India to inquire into the lapses and improprieties committed by the Bombay Branch of Central Bank of India in extending credit to the Kohinoor Mills from January, 1972 to October, 1977;

(c) if so, whether the inquiry have been completed; and

(d) if so, what are the findings?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a), (c) and (d). In pursuance of the Statement laid on the Tables of the Lok Sabha and the Rajya Sabha on 15th May, 1978 indicating action taken/proposed to be taken by Government on the findings of the One-man Enquiry Committee, Government have asked the Reserve Bank of India to go into the relevant records and documents with a view to determining whether any official currently serving in Central Bank was responsible for any act of gross negligence and/or malafides in the conduct of the accounts of M/s Kohinoor Mills Co. Ltd. The Reserve Bank has reported that the team deputed for conducting an enquiry for the purpose of fixing responsibility is yet to finalise and submit its Report.

Export of Groundnut De-Oiled Cakes

2833. SHRI N. P. NATHWANI: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government have recently granted permission or licence to export groundnut de-oiled cakes; if so, particulars thereof; and

(b) whether Government have received any representation against such manner of export from small oil Mill Owners; and if so, action taken or proposed to be taken in respect thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) Yes, Sir. A quota of 3 lakh tonnes of de-oiled cakes has been released through Groundnut Extractions Export Development Association, Bombay in addition to 25 lakh tonnes already released for the current calendar year. The export quota is to be allocated to those who are already in the export trade of groundnut extractions and also to the new Solvent Extraction Units which are producing groundnut extractions. Specific quantities have been earmarked for exports by new units and the units in the cooperative sector.

(b) Yes, Sir. A Committee has been set up for allocation of quota to individual exporters.

Amount Allotted to Agricultural Refinance Development Corporation for Ayacut Development

2834. SHRI G. NARSIMHA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a sum of Rs. 210 crores were allotted to Agricultural Refinance Development Corporation at Bombay to utilise the same for Ayacut development in command areas under major projects during Fifth Five Year Plan;

(b) is it also a fact that a sum of Rs. five crores (less than 24 per cent) was spent; and

(c) if so, what are the reasons and who is responsible for poor performance and what action Government have taken to improve?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir. An investment of Rs. 210 crores was envisaged from institutional sources during Fifth Five Year Plan.

(b) Under the Command Area Development projects only the land development work consisting of construction of field channels under irrigation outlets and the on-farm land development is to be financed by institutional resources with or without refinance assistance from Agricultural Refinance and Development Corporation. As at the end of June 1978, disbursements of refinance assistance under Command Area Development project aggregated to Rs 33 crores

(c) The following are some of the main reasons for the slow progress of institutional credit flow—

(i) The project authorities have been slow in formulation of the scheme due to lack of experience and deficiencies in their organisation. The command area authorities were slow to be set up and they were not vested with appropriate administrative/financial powers to undertake developmental activities

(ii) Working season for executing on-farm development work in some State, particularly Maharashtra, Madhya Pradesh and Rajasthan is very short and arrangements had to be evolved to pay compensation for one crop to the farmers in respect of land under development.

(iii) Specified procedure including obtaining consent from a prescribed minimum number of beneficiaries, has to be followed under special enactments in most States before undertaking land development.

After a review of the programmes, Agricultural Refinance and Development Corporation has simplified the procedures regarding the obtaining of consent bonds from beneficiaries, and it has taken steps to provide interim finance to the executing authority pending collection of consent bonds from the farmers. The basis for classification of farmers into eligible and ineligible has also been liberalised

Appointment of Students by Nationalised Banks during Summer Vacations

2835 **SHRI NATVERLAL B. PARMAR:** Will the Minister of FINANCE be pleased to state:

(a) the number of nationalised banks who appoint students for giving them training during the summer vacations; and

(b) the reasons for not introducing this scheme in all the nationalised banks?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) Bipartite Settlement of 1966 between certain banking companies and their workmen, provides that all banks will be free to employ students and retired persons as part-time clerks as pass-book writers. It is not incumbent on all banks to employ such part-time employees and different banks have different schemes on the subject to meet their needs.